



**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No.407**  
**IB/475/ND/2021**

**IN THE MATTER OF:**

Fairair Engineers Pvt Ltd.	...	Applicant
Versus		
Ireo Pvt Ltd.	...	Respondent

**Order under Section 9 Of IBC, 2016.**

**Order delivered on 15.09.2022**

**Coram:**

**MR. DHARMINDER SINGH**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the OC	: Mr. Rishi Sehgal, Adv. & Mr. Himanshu Ahuja, Adv. for the OC with Mr. Rishi Dubey, Authorized Representative of the OC
For the Respondent	: Mr. Saurabh Kalia, Adv. & Mr. Rahul Ahuja, Adv.

**ORDER**

Ld. Counsel Mr. Rishi Sehgal has appeared on behalf of the applicant along with Mr. Rishi Dubey, Authorised Representative of the applicant and Board Resolution has been placed on record, which shows that Mr. Rishi Dubey, Assistant Commercial Manager as well as Authorised Representative in the present matter. The Authorised Representative, Mr. Rishi Dubey as well as Ld. Counsel, stated that they wants to withdraw the matter as the settlement arrived between the parties.

In view of the statement made by the Authorised Representative Mr. Rishi Dubey as well as Ld. Counsel, the present application stands dismissed as withdrawn.

File be consigned to the record room after due compliance.

  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Amit

  
**DHARMINDER SINGH**  
**MEMBER (JUDICIAL)**